GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1847 ANSWERED ON:04.12.2014 IRREGULARITIES IN LAND DEALING Dhurve Smt. Jyoti;Kachhadia Shri Naranbhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government is aware that lands allotted by various State Governments for setting up of industries and factories on cheaper rates are being sold by the allottees for residential plots, thus making profits;

(b) if so, the State-wise details thereof including Gujarat and Madhya Pradesh;

(c) whether the Government proposes to issue directions in this regard to State Governments to check such irregularities and for taking action against culprits; and

(d) if so, the details thereof?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (d) Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 and 45 of List II (State List) of the Seventh Schedule to the Constitution. The information regarding lands allotted by various State Governments for setting up of industries and factories is not centrally and systemically maintained by Government of India.